



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-IV**

**ITEM No. 413**  
**IA/88/ND/2024 IN IB/509/ND/2020**

**IN THE MATTER OF:**

Mahender Kumar	....	Applicant
Versus		
Weld Metals India Pvt. Ltd.		Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.04.2025**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM**  
**HON'BLE MEMBER (JUDICIAL)**  
**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Abhishek Prasad, Adv for R1

**ORDER**

**IA/88/ND/2024**

None appears on behalf of the RP/Applicant. Mr. Abhishek Prasad, Ld. Counsel for the R-1 is present through VC.

On perusal of records, it appears that on 25.11.2024 no one appeared on behalf of the RP and it was subsequently ordered that RP has to be present physically on the next date of hearing. In spite of that, no appearance is even recorded for RP or his Counsel and thereafter on 03.01.2025 and so on.

In view of that we are unable to get assistance of the RP and proceeding ahead in the CIRP which has been initiated for admission order dated 06.07.2021. This conduct of the RP is effecting the adjudication on the matter. Accordingly, we recommend serious and strict action against the RP by IBBI. Let a copy of this order be sent to IBBI. Meanwhile, in view of the non-appearance of the RP continuously, the IA/88/ND/2024 is dismissed for want of prosecution.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (JUDICIAL)**